

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE - AT CHENNAI

Original Application No. 91 of 2015 (SZ)

Original Application No. 178 of 2014 (SZ)

IN THE MATTER OF:

S.P.Muthuraman  
Tirunelveli District.

...Applicant (s)

Versus

The Union of India  
and ors

... Respondent (s)

WITH

T.Rajamanickm,  
Tirunelveli district.

...Applicant (s)

Versus

The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tirunelveli and Others.

... Respondent (s)

**STATUS REPORT**

**FILED BY THE COMMISSIONER OF TOWN PANCHAYATS**

I, Dr. R.Selvaraj, I.A.S., S/O Thiru. S.Ramasamy, Indian, aged 52 years, presently discharging my duties as Commissioner of Town Panchayats, having office at Urban Administrative Building, 75, Santhome High Road, Chennai - 28, file this status report on behalf of

the Chief Secretary, Tamil Nadu and the Additional Chief Secretary, Municipal Administration and Water Supply Department, as follows:

1. It is submitted that the petitioner has filed the above OA, with prayer,
  - i). To restrain the 6<sup>th</sup> and 8<sup>th</sup> respondents from using the river Tambraparani as a source for disposal of the sewage from the residential as well as industrial areas of Tirunelveli; To order the 4<sup>th</sup> respondent to initiate legal action against the 8<sup>th</sup> respondent under Section 49(1)(a) of the Water (Prevention and Control of Pollution) Act,
  - ii). To direct the 1<sup>st</sup> respondent to monitor and regulate the process of clearing the garbage and effluent from the river Tambraparani and also to issue suitable directions to the respondent 3 to 5 for the maintenance of good environment throughout the entire stretch of river Tambraparni.
  - iii). To direct the 2<sup>nd</sup> respondent to take appropriate action against the 4<sup>th</sup> respondent for his failure in adhering to the provisions of Water Act, 1974."
2. It is submitted that this Hon'ble Tribunal was pleased to pass interim order directing the Chief Secretary, to review the issues and to come with the proper action plan with the shorter time line within which the same can be implemented, so as to avoid discharge of untreated sewage in to the water body and contaminating the same. It was further directed to look after the financial support required for the local bodies to implement the same without any hurdle in short time and expedite to provide technical and financial assistance to have adequate man power to complete the work on time. The officials concerned were directed to submit the further action / progress report.

3. It is submitted that the Additional Chief Secretary to Government, Municipal Administration and Water Supply Department has instructed the Commissioner of Town Panchayats to file status report on his behalf and the Chief Secretary, Government of Tamil Nadu also, in respect of projects identified to curb the contamination of river water within the limits of Town Panchayats situated on the banks of river Tamirabarani, in Tirunelveli District. It was identified that the intervention is required in 8 Town Panchayats within the Tirunelveli District.
4. It is submitted that the interim report dated 16.12.2021 filed by the Assistant Director of Town Panchayats, Tirunelveli zone may be read as part and parcel of this report.
5. It is submitted that the Assistant Director of Town Panchayats, Tirunelveli zone vide Roc. No. 481/2020/P1 dated: 11.01.2022, submitted a proposal commissioning of Decentralized STP and DEWATS in 101 places to treat domestic waste water as given below.

S. No	Name of Town Panchayat	Total No. of Points	Decentralizes Package type STP			Dewatts			Total No of works	Total no of amount
			No. of Points	no of Works	Amount	No. of Points	no of Works	Amount		
1	Kalidaikuritchi	20	14	8	299.00	6	6	21.00	14	320.00
2	Veeravanallur	24				24	24	91.70	24	91.70
3	Mukkudal	7				7	7	25.60	7	25.60
4	Cheranmahadevi	11				11	11	40.70	11	40.70
5	Pathamadai	8				8	8	28.00	8	28.00
6	Melaseval	11				11	11	40.70	11	40.70
7	Gopalamuthiram	17				17	17	59.50	17	59.50
8	Naranammalpuram	3	1	1	3.00	2	2	7.00	3	10.00
	<b>Total</b>	<b>101</b>	<b>15</b>	<b>9</b>	<b>302.00</b>	<b>86</b>	<b>86</b>	<b>314.20</b>	<b>95</b>	<b>616.20</b>

The proposal was sent to the Director of Municipal Administration / Mission Director SBM, to include these projects for availing funds under Swachh Bharat Mission 2.0 and obtaining approval from the State High Powered Committee.

6. It is submitted that the State High Powered Committee for Swachh Bharat Mission SBM (U) 2.0, in its meeting held on 26.02.2022 and chaired by The Chief Secretary of Tamil Nadu, has approved the above 95 projects in 101 points, aiming to stop the pollution of river Tambraparani on account of discharge of untreated sewage. The said 95 projects with estimated cost of Rs.6.16 Crore will be implemented by following established rules and procedures. Consequently the administrative sanction was accorded by the Commissioner of Town Panchayats, except for one Town Panchayat on 21.03.2022. Since the total estimate for 20 points in Kallidaikurichi Town Panchayat came around 3.20 Crores, the said proposal related to Kallidaikurich was sent to the Government for administrative sanction on the grants of pecuniary jurisdiction.
7. The major activities involved in the implementation and tentative timeline for the 7 Town Panchayats are as follows:

S. No	Activity	Tentative Time Line
1	Technical Sanction	30.03.2022
2	Finalisation of Tender	20.04.2022
3	Work Order	04.05.2022
4	Execution of Work	30.07.2022

The respective Assistant Direct of Town Panchayat and the Town Panchayats have been instructed to follow the timeline and monitor the progress of each project to complete as scheduled herein above.

It is therefore prayed this Hon'ble Tribunal may be pleased accept this Status Report on record and thus render justice.



Commissioner of Town Panchayats

Commissioner of Town Panchayats  
M.R.C. Nagar, Chennai - 600 028.